†[شرمی غلام رسول کار: فلیٹس کی شکایت پیدا ہو گئی ان فلیٹس میں ان اکاؤنت پی ہو گیا ہے یہ فائنل پیدنت ہو ہے - اس میں تیزائن کرنے

فلطی تھی یا *ان*چیلیروں کے را**لدس** کو استعمال کرنے کی غلطی تھی ۔]

Oral Answers

श्रीमतो मोहसिना किदवई: जितनी भी गल्तियां हुई है, काट्रेक्टर जो उसमें काम कर रहे में, 33 में से एक को.. (ब्यव-धान)

MR. CHAIRMAN: It is very simple In respect of the flats in respect of which complaints have arisen, have they made final payment or 'on account' payment?

श्वीमती मोहसिना कि दबई : मेरे पास सभापतिजी, इस बक्त पूरी डिटेलस नहीं हैं। माननीय मेम्बर अगर चाहे तो में हाउस की मेज पर भी रख दूंगी। हरेक का मैं अलग-अलग का बता सकती हूं कि किसका फायनल पेमेंट हो चुका है, किसका हार-परेचज पर आ रहा है। थे मानीय सदस्य को डिटेल दे दूंगी।

MR. CHAIRMAN: Mohsinaji, if you had looked at the Chair, you would have taken the hint ! But you did not *(Interruptions)*

[Transliteration in Arabic rcript

श्री राम अवधेश सिंह सभापति महोदय, यह दिल्ली विकास प्राधिकरण द्वारा और सी.पी.डब्लू.डी के ढारा जो मकान बने हैं बसन्त कुंज बिहार, में तो इन्हें राज्य सभा के कर्मचारियों के लिए इस फ्लोर पर कई बार ग्राख्वासन दिया जा चुका है कि राज्यसभा के कर्मचारियों को मकान दिये जाएंगे यह एसोरेन्स – कमेटी में भी कहा गया हैकि जुलाई, 1986 तक दे दिये जाएंगे, लेकिन अभी-तक कोई कार्यवाही नहीं हई ? Government accommodation for

Journalist*

*375. SHRIT. R. BALTJ;

SHRI V. GOPALSAMY: t

Will the Minister of URBAN DEVE-LOPMENT be pleased to state:

(a) how many journalists have been provided with Government accommodation ia Delhi;

(b) what are their names together with the names of the newspapers/journals ' to which they are presently accredited and also the dates from which the accommodation have been provided;

(c) what criteria adopted for allotment of accommodation to them;

(d) whether any journalists having own house had surrendered Government accommodation in the recent past, if so, what are their names and the year in which, accommodation had been surrendered;

(e) whether some quota has been fixed for journalists, Hf so, what are the details thereof; and

(f) whether Government propose to increase the quota, if so, what are tha details thereof?

THE MINISTER OF URBAN DEVE-LOPMENT (SHRIMATI MOHSINA KIDWAI): (a) 109 journalists are provided with Government accommodation at present.

(b) and (c) A Statement is laid on the Table of the House. (See Appendiv-CXL, Annexure No. 90]

(d) No surrenders have been made in the recent past.

<e) 110 units of accommodation have been ear-marked for allotment to journa-lists.

(f) At present there is no propoj&I to increase the quota.

The question was actually asked on the floor of the House by Shri V. GopaUamy.

SHRI V. GOPALSAMY: Mr. Chairman, Sir, it is very pitiable that most of the junior journalists have been waiting for years to get accommodation and more than 60 per cent of their salary goes for rent alone in Delhi. Journalists who get trans-ferred from other areas comes to Delhi and they find it very difficult on account of this problem. I would like to know from the hon. Minister whe, n this quota, this Press pool quota, was fixed, how many applications from journalists you received since 1980 and how many have been rejected or not provided? sir, journalists are the eyes and ears of parliamentary...

MR. CHAIRMAN No, no. I want to see that questions are put and answers given.

SHRI V. GOPALSAMY: I am putting the question Sir. Since they are the eyes and ears of parliamentary democracy, may I request the Minister to consider the present demand, reasonable demand, of journalists to get accommodation. I would like the Minister to give an assurance to re-consider the answer she has given in part (f).

SHRIMATT MOHSINA KIDWAI: Sir, the allotment was made to Pressmen on *ad hoc* basis in 1953 and the allotment was formalised when the approval of 44 units of accommodation was given and earmarked for allotment to journalists in Delhi. The Press pool was enlarged from 44 to 110 units of accommodation in September 1978. The I & B Ministry recommended the cases of journalists. Our Ministry allotted the accommodation to them. But at present there is no proposal to increase the quota to journalists.

SHRI V. GOPALSAMY: Mr. Chairman, Sir, in the guidelines given $_m$ Part B o[^] the Staement, it is stated;

"He/she does not own a house in his/her name or in the name of family members or dependents at the time of allotment or subseuently in Delhi. "

My point is that many, of the senior journalists would be earning around 5000/-to 10, 000/- per month and they have constructed their own houses in Delhi. According to the reply of the hon. Minister, they have not surrendered their flats. At the same time, the junior journalists and medium journalists are suffering a lot. Will the Government take steps to seo that the journalists who have constructed their won houses in Delhi vacate and that those flats are given to the junior journalists?

SHRIMATT. MOHSINA KIDWAI: It is

a relevant question. I think the guidelines are there and we presume that the I&B Ministry recommended the cases to our Ministry according to guidelines. If there in any case and if a journalist has occupied a particular huse or a flat in 'spite of the fact that he has some other house. we presume that he will not apply for Government accommodation.

MR. CHAIRMAN: The point that Mr. Gopalsamy made is that some of the senior journalists have built houses and they are still having the flats allotted to them. Can you see that they surrender those flats or houses?

SHRIMATI MOHSINA KIDWAI: We presume that the senior journalists who have their own houses will come forward voluntarily and surrender the houses.

SHRI V. GOPALSAMY: We are getting such a reply everytime. You always protect the Ministers. You should protect the Members also.

MR. CHAIRMAN: In fact, I have put th_e question for you.

SHRIMATI MOHSINA KIDWAI: In Tact, there is a certain procedure and if you help us, we will evict them from those houses.

SHRI P. N. SUKUL; Mr. Chairman, Sir, T would like to know how many applications from journalists from allotment of accommodation in Delhi aare still pending with the Department, since when they are pending and what are the reasons for their pendency. On the other hand, as a corollary to the point raised by Mr. Gopalsamy that. the journalists. who have constructed thei_r. flats are still in possession of the D. DA. flats, I would like the hon. Minister to consider whether 50 per cent of such flats should not be reserved for allotment to newspapers and news agencies for their personnel who are deployed here instead of alloting them to individual journalists so that when they are transferred from Delhi, they can evict them,

SHR1MATI MOHSINA KIDWAI: As 1 have already said the I&B Ministry recommended the cases of the journalists to us. About the number of applications pending with the Ministry, I will give details to the hon. Member if he so desires.

SHRf SUKOMAL SEN: India is supposed to be the biggest democracy of the world and our journalists are also supposed to be the guarantors of the democracy. Delhi is the capital of thar democracy. The correspondents of all the newspapers stay here. They come here to cover whatever happens in this city. It is unfortunate that in a bid to circumvent this democracy, the Government has reserved only 1000 units for the journalists. The number is too meagre and there are instances where the correspondents applied for a residential unit 10 years back. I will give you an example. The correspondent of Deshabhi-mtani i, n Kerala applied for a house 10 years back and he has not get any accommodation as yet. Looking at the structure of our country and particularly in view of our will to protect democracy, will the Government this reconsider the proposal no_f to limit the number to 110 units? I want to know further whether this reconsideration will come into effect very soon so that journalists who have applied and are not getting the accommodation can get their accommodation as soon as possible. I want a reconsideration of the proposal.

SHRIMATI MOHSINA KIDWAI: As I have said, there is no proposal before us. But it is a suggestion and we will look into it.

SHRI PUTTAPAGA RADHAKRISH-NA: I want to know from the Minister that while considering the applications of journalists for accommodation, whether there is any consideraitdn of giving priority ' or preference to the journalist who are J to Questions

accredited to the regional languages, small and medium newspapers.

MR. CHAIRMAN: This recommenda-is made by the Information $a^n d$ Broadcasting Ministry. This Ministry does not do it. Therefore, if you want to ask that question, you must put the question to the Information and Broadcasting Ministry.

श्री सत्य प्रकाश मालवीय : मान्यवर. कूल 110 यूनिट पत्रकारों के लिए आर-क्षित है और 109 युनिट इन लोगों के पास ब्राबंटित हैं। मंत्री जी ने यह भी कहा है कि जो ग्रारक्षित कोटा है उसमें वद्धि करने का कोई इरादा नहीं है। डी. डों.ए. ग्रौर केन्द्रीय सरकार की ग्रोर से बराबर प्रचार होता है कि जो ग्राधिक द्षिट से कमजोर लोग हैं ग्राज की ग्रावयक्कतानु-सारी मंहगाई को देखते हुए उनके लिए हम ग्रावासीय स्थानों का झारक्षण कर रहे हैं। मंत्री जी ने सदन को इस बात से सुचित किया है कि फ़िलहाल कोई प्रस्ताव ुम कोटे को बढ़ाने का विचाराधीन नहीं तो मैं मंत्री जी से यह जानाना चाहता हं कि यह ग्रारक्षण कब किया गया था जी मंत्री जी ने इन्कार किया है कि फिलहाल यह विषय विचाराधीन नहीं है तो इसके -पीछे क्या कारण है ?

श्रीमती मोहसिना किववई : जैसे मैंने ग्रभी पहले एक सवाल के जनाब में बांतया था 1953 से यह एडहाक कोटा कि इनकों दियां जाता था। उस वक्त सिर्फ 44 ग्रानिट देते थे । उसके बाद 1978 में बढाकर 110 कर दिये गय ग्रौर उसकी बिना पर झब ग्रगर आप हमारे प्रेस वालो को वीकर सेक्झन में लाना चाहते हो तो फिर उसके लिए कोई ग्रलग योजना बनायी जाये.. (व्यव-धाम) आप कहरहे है कमजोर वर्ग है।

श्री जगदम्बी प्रसाद यादव सरकार के अधीन कोई विचाराधीन नहीं हैं लेकिन आज सदन आपसे यह अनुरोध करना चाहता है कि 110 का जो कोटा है आरक्षण का वह बहत कम हैं बैसा कि सभी माननीय सदस्यों ने चाहे वे सरकारी बैच के हों या विरोधी बैंचों के हों कहा है तो क्या इस पर सरकार विचार करने के लिए सदन के ग्राग्रह पर, तैयार है कि इस कोटा को बढ़ाया जाये। एक बात ग्रीर यद्धपि रिचमेंडेणन इन्फा-रमेशन मिनिस्ट्री से ग्राती है लेकिन जैसा इमारे माननीथ सदस्यों ने कहा कि रीजनल क्राइटरिया फिक्स हो उस पर भी ध्यान देने के लिए सरकार कोई व्यवस्था डाले-यी क्या ?

श्रीमती मोहसिना किदवई : मैने कहा भी लिस्ट हमारे कि यह जितनी पास आती है वह इन्फारमेशन मिनिस्टी बनाकर भेजती है हम तो। सिर्फ एलाटमेंट उनको देते प्रेस कमीधन हैं। दूसरे की रिपोर्ट ग्रापने यादव जी नहीं देखी है जो म्राप की मेज पर रखी गयी है जिसमें यह कहा गया था कि कोई हाउ-सिंग फैसिलिटी ग्रंब नहीं देनीं चाहिए।

SHRi LAKSHMI KANT JHA: If I may strike Sir, on a sorriewhat discordant note, I don't think we should proceed on the assumption that the housing of the press journalists is Or should be primarily -a Governmental responsibility. The press 1 barons are making plenty of money. It is for them to provide housing for their employees. T can understand if Members plead for the newer small papers. The facility should be provided. But the quota is by no means too small, 'and to make it a permanent settlement for their to enjoy the benefit of real estate is to my mind not healthy from the democratic point of view of having a free press because it means Governmental patronage. So, I would say that we should not be easily swept by what has been said and 'take, it a« a, view of the House that we want more accommodation for the journalists.

AN. HON. MEMBER: Sir, it is only a suggestion.

MR. CHAIRMAN: It is another point of view. Next Question. Question No. 376.

DIM self financing scheme flat in Vasant Kunj, Delhi

*376. SHRIMATI KRISHNA KAUJ/. Will the Minister of URBAN DEVELOP-MENT be pleased to state:

(a) whether it is a fact that nearly 1000 persons had recently been deprived of their Bate allotted by the Delhi Development Authority under Self Financing Scheme at Vasant Kunj, Delhi;

(b) if so, what are the details thereof; and

(c) what are th_e steps taken to provide relief to such persons?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOP-I MENT (SHRI DALBIR SINGH): (a) No, Sir.

(b) and (c) Do not arise.

SHRIMATI KRISHNA KAUL: sir, the Minister has replied in the negative to my question and I am very happy about it. But may I know whether these fats re ready for allotment and, if so, by what time the DDA is going to hand them over to the allottees?

श्री दलबीर सिंह सर, माननीय सदस्य का मूल प्रश्न यह है कि बसंत कुंज में कितने हमारे मकान बनाये गये। इसमें, सर, ओरिजिनली-----

Earlier draw of lots for allotment of flats at

Sir, 19, 523 dwelling units were planned in the Vasant Kunj and out of that 14, 095 were allocated.

सर, रेस्ट इसमें हमने बताया है कि इसमें हमारे अण्डर-कांस्ट्रक्शन 7,369 हैं और सर, ऐसा कुछ नहीं है कि बहां पर हम प्लाट नत्नी दे रहे हैं।

Vasant Kunj was specifically held for about 229 category III flats and 51 others on 12-2-1986 and later i_n July also.

यह 12-2-1986 को भी हुआ है और जुलाई 1986 को भी हुआ है। तो ऐसा कुछ नहीं कि हमारे पास शार्टज है हमरे पास फलैंटस है, जिल्होंने पैसा जमा किया

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